



2026:AHC:174596

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7914 of 2026**

Arun

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Ghulam Fareed Uddin, Mohd. Kamar
Shah Alam

Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 437 of 2026, under Sections 333, 191(2), 110, 115(2), 352 and 351(3) BNS, Police Station- Khurja Nagar, District Bulandshahr, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.

3. Supplementary affidavit filed today is taken on record.

4. Learned counsel for the applicant contends that the applicant has not been given any specific role of assault on the injured. The injured is said to have received seven injuries. However, none of the injuries have been opined to be dangerous to life. In the supplementary medical report, head injuries were stated to be simple in nature. The applicant was not arrested during investigation, and now, once a charge-sheet has been filed, he is no longer required for any custodial interrogation or recoveries. The

applicant has no criminal antecedents.

5. Learned A.G.A. has opposed the prayer for bail, however, could not dispute the factual submissions made by the Learned counsel for the applicant.

6. I have heard Learned counsel for the applicant and learned AGA for the State.

7. The applicant, although, has been named in the FIR, but no specific role has been given to the him. From the statement of the injured, it appears that two groups were indulging in abusing each other on 13.05.2026 at 9:30 a.m. The said dispute recommenced between both the sides and the accused Edal is said to have assaulted the injured on his head. Specific role of the head injury being caused by Edal has been reiterated by the other witnesses. The applicant has no criminal antecedents.

8. In the *prima facie* opinion of the Court as admittedly a dispute had been ongoing between the two groups, over implication or false implication of the applicant cannot be ruled out. Charge-sheet has already been submitted and the applicant is no longer required for any custodial interrogation.

9. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

10. In view of the above, the anticipatory bail application of the applicant is **allowed**.

11. The applicant - **Arun** shall appear before the trial Court within three weeks from today and shall be released on bail on filing his personal bond and surety in the like amount to the satisfaction of the Court concerned with the following conditions:-

- i. The applicant shall remain present before the trial Court on each date fixed unless exempted by the trial Court;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. The applicant shall not leave India without the previous permission of the Court;
- iv. The applicant shall not pressurize/intimidate the prosecution witness;

12. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

13. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 19, 2026
Prashant D.